

**GOVERNMENT OF INDIA
CIVIL AVIATION
LOK SABHA**

UNSTARRED QUESTION NO:3015
ANSWERED ON:12.12.2012
CORRUPT AAI EMPLOYEES
Abdulrahman Shri

Will the Minister of CIVIL AVIATION be pleased to state:

- (a) whether several officials of Airports Authority of India (AAI) have been suspended;
- (b) if so, the details thereof during each of the last three years and the current year along with the reasons therefor, case-wise;and
- (c) the action taken by the Government against such officials and also to ensure that such incidents of irregularities do not recur?

Answer

Minister of State in the Ministry of CIVIL AVIATION (SHRI K. C. VENUGOPAL)

(a) and (b):Yes, Madam. In Airports Authority of India (AAI), out of 18,502 officials, 47 officials are placed under suspension/deemed suspension. The details are at Annexure `A`.

(c): In AAI, disciplinary action as per AAI Employees (Conduct, Discipline & Appeal) Regulations, 2003 are being taken under major and minor penalty clauses and penalties are being imposed accordingly. Action is also being taken as recommended by CVC/CBI, Police Authorities and as per court judgements/orders etc. Corrective measures for prevention of defaulter contractors/parties from participating in future tender process by incorporating suitable provisions in the tender conditions is being taken. The Airports Authority of India Employees (Conduct, Discipline & Appeal) Regulations, 2003 is also being amended to the effect that retired employees seeking commercial employment within a period of one year after retirement shall obtain the previous sanction of the competent authority. The draft amendments to AAI (CDA) Regulations has already been taken up with the Ministry of Labour & Employment for concurrence.